

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 619**  
**IB-229/PB/2019**

**IN THE MATTER OF**

**M/s. Shri Ram Transport Finance Co. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Transgulf Frozen Food Containers Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IB Code, 2016**

**Order delivered on 15.03.2023**  
**(Virtual Hearing)**

**Coram:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Applicant**

**:Mr. Abhishek Anand, Mr. Karan Kohli, Mr. Sahil Bhatia, Mr. Vaibhav Mendiratta and Mr. Akhand Singh, Advs. in IA/879/2023., Mr. Apurb Lal & Meenu Pandey Advocates**

**For the Respondent/Corporate Debtor**

**:Mr. Dyuti Ghai, Adv. for R1 in IA/879/2023 and for Liquidator in IA/991/2023.**

**ORDER**

Due to paucity of time, matter is adjourned to **17.04.2023**.

**Sd/-**  
**(COURT OFFICER)**